

GOVERNMENT OF INDIA
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES (Divyangjan)
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT

LOK SABHA

UNSTARRED QUESTION NO. 321
TO BE ANSWERED ON 05.02.2019

Separate Department on Disability

321. SHRIMATI BHAVANA PUNDALIKRAO GAWALI PATIL: SHRI KRUPAL BALAJI TUMANE: DR. KIRIT P. SOLANKI:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

- (a) the approximate number of differently abled persons in the country, State-wise;
- (b) whether certain States do not have separate department to look after the welfare activities of the disabled;
- (c) if so, the details thereof and the reasons therefor;
- (d) the steps taken by the Government towards convincing the States/UTs to constitute separate Department for disabled to resolve the concerns, issues, problems and hurdles being faced by the persons with disabilities so that they can be integrated in the mainstream of the society; and
- (e) the other steps being taken by the Government to promote the rights of persons with disabilities?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI KRISHANPAL GURJAR)

- (a) State-wise number of persons with disabilities as per Census 2011 is at **Annexure.**
- (b) & (c) Presently, Andhra Pradesh, Madhya Pradesh, Odisha, Rajasthan, Tamilnadu, Telangana and Uttar Pradesh have separate Department for dealing with matters concerning persons with disabilities.

Cont...

(d) On 20/03/2018, the Ministry wrote to Chief Secretaries of all States/UTs requesting them to establish separate Department for Empowerment of Persons with Disabilities at the State/UT level for the purpose of effective implementation of the Rights of Persons with Disabilities 2016 which envisages more rights and entitlements for persons with disabilities and mandates the States/UTs to take various measures in the area of education, early intervention and prevention, social security, health development, employment, rehabilitation, sports and recreation etc.

(e) With a view to provide more rights and entitlements, the Government has enacted the Rights of Persons with Disabilities, 2016 (RPwD Act, 2016) which has been brought into force with effect from 19.04.2017 replacing the erstwhile Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (PwD Act, 1995). While PwD Act, 1995 provided for not less than 3% reservation in Government jobs to certain categories of persons with disabilities, the RPwD Act, 2016 provides for not less than 4% reservation to certain categories of benchmark disabilities. The RPwD Act, 2016 also provides for not less than 5% reservation in seats for persons with benchmark disabilities in Government and Government aided higher educational institutions.

ANNEXURE

Annexure referred to in reply of part(a) of the Lok Sabha Unstarred Question No. 321 for answer on 05/02/2019 regarding "Separate Department on Disability"

State/UT wise population of persons with disabilities as per Census 2011

S.No.	State	Total population of persons with disabilities as per Census 2011
a	b	c
1	Andhra Pradesh	1219785
2	Arunachal Pradesh	26734
3	Assam	480065
4	Bihar	2331009
5	Chhattisgarh	624937
6	Delhi	234882
7	Goa	33012
8	Gujarat	1092302
9	Haryana	546374
10	Himachal Pradesh	155316
11	J&K	361153
12	Jharkhand	769980
13	Karnataka	1324205
14	Kerala	761843
15	Madhya Pradesh	1551931
16	Maharashtra	2963392
17	Manipur	58547
18	Mizoram	15160
19	Meghalaya	44317
20	Nagaland	29631
21	Odisha	1244402
22	Punjab	654063
23	Rajasthan	1563694
24	Sikkim	18187
25	Tamil Nadu	1179963
26	Telangana	1046822
27	Tripura	64346
28	Uttar Pradesh	4157514
29	Uttarakhand	185272
30	West Bengal	2017406
31	A&N Islands	6660
32	Chandigarh	14796
33	Daman & Diu	2196
34	D& N Haveli	3294
35	Lakshadweep	1615
36	Puducherry	30189